### GOVERNMENT OF INDIA MINISTRY OF MINES

## LOK SABHA UNSTARRED QUESTION No. +593

ANSWERED ON 23.07.2025

#### BLASTING IN MINING BEYOND THE PRESCRIBED NORM

†593. SHRI DAMODAR AGRAWAL:

Will the Minister of MINES be pleased to state:

- (a) whether the Government is aware that heavy blasting beyond the prescribed norms in the mining work being carried out by the Jindal SAW Limited in Bhilwara district of Rajasthan is causing serious loss of life and property to the common people;
- (b) if so, the details thereof;
- (c) whether the Government is considering seeking a report from the State Government to probe this matter;
- (d) if so, the details and time-limit thereof; and
- (e) if not, the steps likely to be taken by the Government to protect the life and property of the local residents?

#### **ANSWER**

# THE MINISTER OF COAL AND MINES (SHRI G. KISHAN REDDY)

(a) to (e): The Central Government has enacted the Mines Act, 1952 to ensure occupational safety and health of mine workers. The said Act is administered by the Ministry of Labour and Employment (MoLE). Directorate General of Mines Safety (DGMS), under MoLE, is entrusted with the task of inspection of mines to ensure the compliance of the provisions of the Mines Act, 1952 and the Rules and Regulations framed thereunder for enhancing the safety of mine workers.

Adequate provisions have been incorporated in the Metalliferous Mines Regulations 1961 (framed under the Mines Act, 1952) for safe storage, handling, transportation, use of explosives and blasting in the mines. DGMS also conducts outreach awareness program and workshop on "Safe Explosive Handling and Blasting practices in mines".

As per the information received from the MoLE, a complaint related to blasting in the Lampiya Iron Ore, Copper and associated mineral mines of Jindal Saw Limited was received and an inquiry into the complaint was conducted by DGMS. After inquiry, it was found that no loss of life was reported due to blast in the said mines.

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